

SECTION - III

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (C)..... CC NO. 1614 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NOS. 1 & 2
(Application for Condonation of delay in filing and refiling SLP.)

AND

INTERLOCUTORY APPLICATION NO. _____
(Application for exemption from filing Official Translation.)

WITH

PETITION FOR SPECIAL LEAVE TO APPEAL (C)..... CC NO. 1633 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NOS. 1 & 2
(Application for Condonation of delay in filing and refiling SLP.)

AND

INTERLOCUTORY APPLICATION NO. _____
(Application for exemption from filing Official Translation.)

WITH

PETITION FOR SPECIAL LEAVE TO APPEAL (C)..... CC NO. 1873 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NOS. 1 & 2
(Application for Condonation of delay in filing and refiling SLP.)

AND

INTERLOCUTORY APPLICATION NO. _____
(Application for exemption from filing Official Translation.)

MUNICIPAL COMMISSIONER AGRA NAGAR NIGAM ETC.

.....Petitioner

Versus

VODAFONE SOUTH LIMITED AND ANOTHER ETC.

....Respondents

Contd....2/-

OFFICE REPORT

SPECIAL LEAVE PETITION (CIVIL) NO.....CC NO. 1614 OF 2017

The matter above mentioned has been filed by Mr. Ajit Sharma, Advocate on behalf of the petitioner against the judgment and order dated 24th August, 2016 of the High Court of Judicature at Allahabad passed in Writ Tax No. 172 of 2016. There is a delay of 01 day in filing and 24 days in refiling the instant Special Leave Petition.

It is submitted that Special Leave Petition (Civil) No. 37524 of 2016 arising out of common order is pending and was listed before the Hon'ble Court on 04th January, 2017, when the Hon'ble Court was pleased to direct issue notice and stay (copy of the record of proceedings dated 04th January, 2017 is enclosed herewith for kind perusal of the Hon'ble Court).

It is further submitted that Special Leave Petition (Civil) Nos. 36649-36650 of 2013 referred to as Annexure P5 of the SLP were listed before the Hon'ble Judge in Chamber's on 03rd December, 2014 along with other connected matters, when the same were dismissed for non-prosecution (copy of record of proceedings dated 03rd December, 2014 is annexed as Annexure P5 at page No. 143 of SLP paper books).

It is lastly submitted that counsel for the petitioner vide letter dated 13th January, 2017 has stated that Order dated 24th December, 2009 is not necessary and if the Hon'ble Court requires, the same shall be produce at the time of hearing (copy of letter dated 13th January, 2017 is annexed at page No. 181 of the SLP Paper books).

Contd...3/-

SPECIAL LEAVE PETITION (CIVIL) NO.....CC NO. 1633 OF 2017

The matter above mentioned has been filed by Mr. Ajit Sharma, Advocate on behalf of the petitioner against the judgment and order dated 24th August, 2016 of the High Court of Judicature at Allahabad passed in Writ Tax No. 758 of 2015. There is a delay of 01 day in filing and 26 days in refiling the instant Special Leave Petition.

It is submitted that instant matter is tagged with Special Leave Petition (Civil) No.....CC1614 of 2017 as both arising out of similar issue.

It is lastly submitted that counsel for the petitioner vide letter dated 16th January, 2017 has stated that Orders dated 24th December, 2009 and 02nd September, 2015 are not necessary and if the Hon'ble Court requires, the same shall be produce at the time of hearing (copy of letter dated 16th January, 2017 is annexed at page No. 186 of the SLP Paper books).

SPECIAL LEAVE PETITION (CIVIL) NO.....CC NO. 1873 OF 2017

The matter above mentioned has been filed by Mr. Ajit Sharma, Advocate on behalf of the petitioner against the judgment and order dated 24th August, 2016 of the High Court of Judicature at Allahabad passed in Writ Tax No. 92 of 2016. There is a delay of 01 day in filing and 29 days in refiling the instant Special Leave Petition.

It is submitted that instant matter is tagged with Special Leave Petition (Civil) No.....CC1614 of 2017 as both arising out of common order.

The matters alongwith applications above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 24th Day of January, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Ajit Sharma, Advocate
220, C.K. Daphtary Block,
Supreme Court of India
New Delhi.

ASSISTANT REGISTRAR